

ORDER SHEET FOR MAGISTRATE'S RECORDS

IN THE COURT OF: Deepsikha Das, J.M.F.C., Dibrugarh

Case No. GR 3027/2015

| Sl. no. | Date | Order | Signature |
|---------|----------|--|-----------|
| | 30/12/21 | <p>Accused person Suraj Bhagat is absent. Proclamation issued for procuring the attendance of the accused returned back with report.</p> <p>Seen and perused the report.</p> <p>S.I. Girish Chandra Patir the i/c of Amolapatty Police Out-Post, stated that the accused person was not found at the given address and nobody could say about his whereabouts. It is further submitted that no movable or immovable properties in the name of the accused persons could be found and attached. It is also stated in the report that the <i>Executing Officer</i> has affixed one copy of the <i>proclamation</i> in the notice board at Amlapatty Police Out-Post and also hanged one copy of it in a conspicuous place near the house of the accused. Moreover, the warrant is kept in pending file of the P.S. for execution.</p> <p>Report is accepted.</p> <p>Accused Suraj Bhagat is declared as proclaimed absconder.</p> <p>The offence involved in this case is punishable u/s 498A of the Indian Penal Code.</p> <p>Considering the above facts, considering the nature of offence and the duration of its pendency, this Court is of the view that there is no immediate prospect of arrest of the accused persons and hence, I deem it justified to issue</p> | |

a standing warrant in name of the accused person and to file the case for the time being.

B/A is directed to issue standing warrant in the name of the accused and accordingly the case is filed for the time being.

The case will revive as and when the accused person is arrested and produced before the Court or otherwise.

30/12/24
J.M.F.C.

Judicial Magistrate 1st Class
Dibrugarh

Part Schedule XI